

the U.P.S.C. who considered him most eminently suitable for the post. He had asked for certain facilities to be given to him in addition to his salary and the Union Public Service Commission had no objection to these facilities being granted to him and directed the Government to negotiate terms acceptable to him. In these circumstances he has been appointed on contract basis and allowed restricted private practice.

#### HANDICAPPED CHILDREN IN INDIA

**\*632. SHRIMATI USHA BARTHAKUR :** Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state :

(a) how many Central Government educational institutions have been provided for the handicapped children of India and where are they located;

(b) how many Central Government aided institutions for the handicapped children are being run in the country; and

(c) what are the total figures of such children in every State ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI MARAGATHAM CHANDRASEKHAR) :** (a) Two—one each at Delhi and Dehra Dun.

(b) The Government of India does not give grants to institutions for the handicapped on a continuing basis.

(c) Dependable figures of the number of various categories of handicapped children are not available.

#### ENHANCED PAYMENT TO BANKS BY IMPORTERS

**\*633. SHRI SANTOKH SINGH :** Will the Minister of FINANCE be pleased to state whether it is a fact that the banks are receiving at enhanced rates from the importers the amounts of bills they have paid to the beneficiaries before devaluation and are thus making undue profits under the garb of devaluation ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT) :** The sale of foreign exchange is made by banks at the rate ruling on the date of retirement of a bill. The liability of the drawee of a bill is extinguished only when the bill is retired and the exchange is sold to him by the bank concerned. The position does not alter even in case where a letter of credit has been opened and the foreign supplier paid in terms of that credit at the pre-devaluation rate.

#### OUTSTANDING FOREIGN LOANS OF THE PRIVATE SECTOR

**\*634. SHRI R. P. KHAITAN :** Will the Minister of FINANCE be pleased to state :

(a) the total amount of foreign loans (including the loans taken on deferred payment basis) owed by the private sector to its foreign creditors as on the 6th June, 1966; and

(b) whether the above loans, which were taken prior to devaluation of the rupee, are to be repaid at the old rates of exchange or at the post-devaluation rates of exchange ?

**THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI) :** (a) and (b) The requisite information is being collected and will be laid on the Table of the House.

#### MEDICAL OFFICERS IN L.I.C.

**\*635. SHRIMATI TARA RAM-CHANDRA SATHE :** Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 918 in the Rajya Sabha on the 6th April, 1966 and state :

(a) what are the service conditions of the two full-time monthly salaried medical officers working in the L.I.C.;

(b) whether they were given any promotion after 1956; and

(c) if so, when and to what cadre ?